

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE THIRTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 30573 OF 2024

Between:

Konda Lirisha, D/o Konda Gangadhar, Aged 19 years, Occ Student, R/o H.
No. 4- 4- 24/2/307/5/5/19/1, Sanjay Nagar, Adilabad- 504001.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Health, Medical and Family Welfare, Secretariat Building, Hyderabad, Telangana.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota 'C' NRI Category for the academic year 2024- 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioners for admission into MBBS/BDS course under Management Quota 'C' NRI category for the academic year 2024- 2025 in the counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request under Management Quota

'C' NRI Category for admission into MBBS/BDS course in the counseling for the academic year 2024- 2025, pending disposal of writ petition.

Counsel for the Petitioner: SRI MD NAZEERUDDIN KHAN

**Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL
HEALTH & FW**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,
SC FOR KNRUSH**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.30573 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohd. Nazeeruddin Khan, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G. Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') for the respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

“For the reasons stated above, it is prayed that this Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota “C” NRI category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota “C” NRI Category for the academic year 2024-25 in the counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in ‘B’ Category, inadvertently, she could not upload for ‘C/NRI’ Category. Therefore, she approached respondent No.2 to consider her request under ‘C/NRI’ Category, but respondent No.2 is not considering her

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request to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the

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same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Department of Health, Medical and Family Welfare, Secretariat Building, Hyderabad, Telangana, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI MD NAZEERUDDIN KHAN, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

BS

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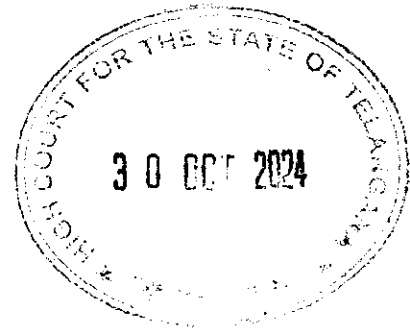
CC TODAY

HIGH COURT

DATED:30/10/2024

ORDER

WP.No.30573 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

9 copies

By
30/10/24